

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-52/2006/11193/A**

From :- Shri Saptarshi Garg,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
Member, MACT,  
Nagaon.

Dated Guwahati the 2 <sup>December</sup> ~~November~~, 2022

Sub: **Earned Leave.**

Ref:- Your letter No. MACT/N/3075 dtd. 23.11.2022.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 9 days from 01.12.2022 to 09.12.2022** (suffixing 10.12.2022 & 11.12.2022) **along with station leave permission from the evening of 30.11.2022 till the morning of 12.12.2022**, subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge to the District & Sessions Judge, Nagaon and in his absence to the next senior most Judicial officer at the station before proceeding on leave, in the evening of 30.11.2022.

Yours faithfully,

*Self-*

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-111/2012/11194-11195-11195(A)/A, dated**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. A copy of the application in prescribed format is enclosed herewith.
2. The District & Sessions Judge, Nagaon.
3. The Project officer, Gauhati High Court, Guwahati.

**JT. REGISTRAR (VIGILANCE)**

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